

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1765

ANSWERED ON:22.08.2012

COAL BLOCKS

Meghe Shri Datta Raghobaji;Naik Dr. Sanjeev Ganesh

Will the Minister of COAL be pleased to state:

- (a) whether the Government proposes to re-allocate the coal blocks to Coal India Limited (CIL) which have been allocated to private companies;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether private companies are misusing the joint ventures with Public Sector Undertakings in getting the coal blocks:
- (d) if so, the details thereof;
- (e) whether private companies are violating the rules of Coal Mines Act; and
- (f) if so, the details thereof and the steps being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocatee companies in the Review Meetings. Further, an Inter-Ministerial Group (IMG) under the Chairmanship of Additional Secretary (Coal) with representatives from the Ministries of Power, Steel, Law & Justice and Departments of Economic Affairs and Industrial Policy and Promotion has been constituted on 21.06.2012 which inter-alia would undertake periodic review and monitor the progress of allocated coal/lignite blocks and make recommendations on action to be taken including de-allocation, if required. The Government decides on de-allocation after considering the recommendations. The Government decides on re-allocation only after the de-allocation.

(c) & (d): Coal blocks are allocated both for specified end uses and for commercial mining to Public Sector Undertakings. The joint venture partners are selected by the concerned State Governments/Public Sector Undertakings for development of the allocated coal block(s) in suitable cases by the State Governments.

(e) & (f): In case of Takli Jena Bellora (South Part) coal block allocated to M/s Central Collieries Company Ltd., a private company, for captive use, the sale of coal in open market in violation of the terms and condition of allocation letter was reported to the Government. The Government after following the due procedure has since declared the mining lease of the said block as void.